Annexure 3

AGS Transact Technologies Limited Date of Commencement of CIRP: 25-Aug-25

ist of Creditors as on: 4-Oct-25

List of secured financial creditors (Other than financial creditors belonging to any class of creditors)

															(Amount in <
SI. No.	. Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent	Amount of any mutual	Amount of claim	Amount of claim under		
		Date of receipt	Amount claimed	Amount of claim admitted provisionally	Nature of claim	Amount covered by security interest		Whether related party?	% of voting share in CoC	claim	dues, that may be set-off		verification	Remarks, if any	Security Interest
1	State Bank of India	04-09-2025	2,18,10,67,320.76	2,18,10,67,320.76	Secured			No	28.70%	0	0	0			Refer Note 1
2	Bandhan Bank Ltd	03-09-2025	31,67,54,832.49	31,67,54,832.49	Secured			No	4.17%	0	0	0			Refer Note 2
3	HDFC Bank	04-09-2025	4,83,44,563.00	4,83,44,563.00	Secured			No	0.64%	0	0	0			Refer Note 3
4	IDFC First Bank	09-09-2025	1,17,94,36,280.75	1,15,71,36,280.75	Secured			No	15.22%	0	0	0	2,23,00,000.00		Refer Note 4
5	Canara Bank	29-08-2025	56,13,32,713.00	56,13,32,713.00	Secured			No	7.39%	0	0	0	-		Refer Note 5
6	IndusInd Bank Limited	11-09-2025	66,40,43,757.00	66,40,43,757.00	Secured			No	8.74%	0	0	0	-		Refer Note 6
7	Axis Bank	12-09-2025	99,51,156.00	-	Secured			No	0.00%	99,51,156.00	0	0			Refer Note 7
8	Aditya Birla Capital	12-09-2025	24,92,71,160.00	24,92,71,160.00	Secured			No	3.28%	0	0	0	-		Refer Note 8
9	SBM Bank (India) Ltd	05-09-2025	37,86,79,205.33	37,86,79,205.33	Secured			No	4.98%	0	0	0			Refer Note 9
10	Vistra ITCL (India) Limited - Facility 1	08-09-2025	24,41,82,454.92	24,41,82,454.92	Secured			No	3.21%	0	0	0	-		Refer Note 10
	Vistra ITCL (India) Limited - Facility 2	08-09-2025	1,58,22,63,854.80	1,58,22,63,854.80	Secured			No	20.82%						
11	Bank of India	06-09-2025	8,30,67,227.00	8,30,67,227.00	Secured			No	1.09%	0	0	0	-		Refer Note 11
	Total		7,49,83,94,525.04	7,46,61,43,369.04		-	-		98.23%	99,51,156.00	0		2,23,00,000.00		

Note: The claims admitted may change in case of receipt of any additional information/documents from the claimants and/or undation of Books of Accounts

a. Primary Security

- For TL1: 1. First Charge by way of hypothecation on Bank ATMs and other moveable fixed assets which are part of Identified ICICI Bank (1058 ATMs) Agreement (incl. ATM machines) VSAT, UPS, Site infra. fixtures etc).
- 2. Exclusive charge by way of hypothecation on the Receivables and all bank accounts, cash flows, security deposit, termination payments etc. pertaining to the Identified ICICI Bank Agreement
- ii. For TL2
- 1. First Charge by way of hypothecation on Bank ATMs and other moveable fixed assets which are part of Identified HDFC Bank (600 ATMs) Agreement (incl. ATM machines) VSAT, UPS, Site infra, fixtures etc).
- Exclusive charge by way of hypothecation on the Receivables and all bank accounts, cash flows, security deposit, termination payments etc. pertaining to the Identified HDFC Bank Agreement both present and future
- iii. Common Primary Securities for both TL1 and TL2
- First Charge by way of hypothecation on Bank ATMs and other moveable fixed assets which are part of Axis Bank(2245 ATMs) Agreements (incl. ATM machines) VSAT, UPS, Site infra, fixtures etc) both present and future
- 2. Exclusive charge by way of hypothecation on the Receivables and all bank accounts, cash flows, security deposit, termination payments etc. pertaining to the Axis Bank Agreement, both present and future
- . Annual cashflow (Including ICICI Bank, HDFC Bank and Axis Bank cashflows) cover (Contract value including GST/ Principal Outstanding) of not less than lx, Make: Plant and machinery including ATM machines, Name of Manufacturer: AGSTTL and other manufacturer, Hypothecation of Plant & Machinery
- Common Collateral Securities for both TL1 and TL2
- First Charge by way of registered mortgage on Factory Land & Buildings situated at Survey Number 172/3,173/3 & 173/4 Land area 4380 Sq Mtr, Building area 4370.57 Sq Mtr. Village Dabhol Nani Daman, Daman, Daman 396210, Admeasuring Total Area: Village Dabhol Nani Daman.
- i. First Charge by way of registered mortgage on Commercial Building bearing Survey Number: Plot no.82, situated at AGS House EL-82 & 83,2 basement+Ground+6 floors, plot area of 2250 sq mts MI DC Trans Thane Creek Industrial area Mahape village, Thane District, Admeasuring Total Area: Plot area 2250 sq mts
- iii. Personal guarantee of Mr. Ravi Goval
- a. For Working Capital Primary: First pari-passu charge over current assets both present & future including receivables & inventories along with other working capital lenders except receivables exclusively charged to term lenders/ factored receivables. h For LC:
- i. Title goods procure under LC
- i. All other securities as stimulated for CC facility
- iii. Cash Margin @5% on LC Limit.
- iv. No LC was issued
- Omnibus counter guarantee of the borrower All other securities as stipulated in CC facility Cash Margin 5% on BG Limit.
- i. No BG was issued
- ii. Therefore, No Cash Margin was given v. Hypothecation charge created on 25.09.2023.
- . Collateral: Nil
- d. For Term Loan
- Primary: Exclusive charge on entire receivables of Union Bank of India vide purchase order ref: OPS: ATM:PO:027:22 dated 29-12-2022 (monthly average receivable of Rs. 1.83 Cr).
- (The contract with UBI is going to be for 5 years which includes 3 years. + extended tenor of 2 years. Contract value for 3 Years is Rs. 66 Cr and in the same rate estimated contract value for 5 years will be Rs. 110 crore)
- 2. Collateral: Exclusive charge on moveable fixed assets (ATMs) with minimum collateral coverage of 55% (Specific assets will be identified and submitted by the company with WDV value of 14.85 Cr) (WDV of assets charged to Bandhan Bank as per company as on 31 Oct 2024 is Rs. 11 Cr)
- Hypothecation charge created on above ATMs on 21.09.2023 (List of A TM/CRM attached) i. Both the credit facilities (1&2) are covered under the cross default and cross default and cross collateral clause as per the Working Capital Loan agreement as well as Term Loan agreement executed between the Financial Creditor & the Corporate Debtor. The collateral security charged in regards to the credit facility No. 2 has been extended by virtue of the cross default and cross of default to cover all the credit facilities (1&2) are covered under the cross default and cross of default and cross of default to cover all the credit facilities (1&2) are covered under the cross default and cross of default and
- the financial creditor due to contractual agreement.
- 1. All the stock in trade both present and future consisting of raw materials, finished goods, goods in process of manufacturing and any other goods, movable assets or merchandise whatsoever now or al any time hereafter belonging to the Security Provider or at its disposal and now or at any time and from time to time hereafter stored or to be stored or brought into or upon or in course of transit to the factory or premises of the Security Provider or at any other place whatsoever and where so ever in possession of the Security Provider or occupation or at any other premises or place.
- b. All the book debts, amounts outstanding, monies receivable (except those receivables which are exclusively charged to Term Lenders), claims and bills which are now due and owing or which may at any time hereafter during the continuance of this security become due and owing to the Security Provider in the course of its business by any person, firm, company or body corporate or by a government department or office, or any municipal or local or public or semi government body or authority or anybody corporate or undertaking
- TL-1 (Deed of Hypothecation dated 09.02.2022)
- The whole of borrower's tangible movable assets, both present and future, including, without limitation, including Automated Teller Machines "ATM" and ATM sites under the ATM Bank Project, all movable plant and machinery, machinery spares, computers, equipment, fixtures, implements, fittings, furniture, spare parts, tools-accessories and stores, vehicles. all receivables and other movables of the borrower, wherever installed, located, created or provided, and which are, now or hereafter, stored brought into or are lying in the Borrower's offices, manufacturing facilities, godowns, premises or at any other place, including in the custody or control of the Borrower's agents or at any premises in the borrower's possession/ occupation, and whether now belonging to or that may, at any time during the continuance of this Deed, ("Movable Hypothecated Assets"), Minimum FACR of 0.25x shall be maintained by the Borrower on Movable Hypothecated Assets (including Automated Teller Machines "ATM" and ATM strass and immovable in fixed assets charged in favour of the Bank
- TL-2(Deed of Hypothecation dated 12.06.2024)
- "Assets" shall mean, as the context may permit or require, any or each of the Current Assets, the Moveable Properties, the Specific Assets and the Receivables.
- . "Current Assets" shall means the whole of the Borrower's stocks of raw materials, goods-in-process, semi-finished and finished goods, consumable stores and spares and such other movables, including book debts, receivables, bills, whether documentary or clean, both present and future, whether in the possession or under the control of the Borrower or not. whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or
- iii. "Moveable Properties" shall mean the whole of the Borrower's moveable properties (save and except current assosts including its movable plant and machinery, machinery spares, tools and accessories, furniture & fixtures, non-trade receivables and other movables, both present and future, whether in the possession or under the control of the Borrower or not, whether installed or not and whether now lying loose or in cases or which are now lying a cost or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery.
- y. "Receivables" shall mean all amounts owing to, and received and/or receivable by the Borrower and/or any person on its behalf, all look debts, all cash flows and receivables of the Borrower, and all rights, title, interest, benefits, claims and demands whatsoever of the Borrower in, to or in respect of all the afforesaid assets, including but not limited to the Borrower's cash-in-band, both present
- and future WC(Deed of Hypothecation dated 09.02.2022)
- first pari passu charge on current assets of the Borrower, present and future except those specifically charged to term lenders. Capsive Finance Pvt Limited and L&T Finance
- ii. Ranking of Charges with respect to aforesaid Assets: First pari passu charge with other working capital lenders having charge on the Assets except those specifically charged to term lenders, Capsive Finance Pvt Limited and L&T Finance.
- d. OD & BG(Deed of Hypothecation dated 12.06.2024)
- First Pari-passu charge on movable machinery, ATMs, machinery spares, tools and accessories acquired out of the proceeds of the Loan (FACR of 0.5x; additional assets needed to meet the FACR requirement may be included); and
- i. First Pari passu charge on the receivables under SBI ATM Project having residual maturity of minimum loan tenor + 1 quarter Pari passu for this to be shared only with the other banker(s) funding the SBI ATM Project overall facility charged under these receivables to be restricted to Rs. 200 crore of which Rs. 100 crore will be from IDFC FIRST Bank

5	a. Charged against certain Receivables
6	a. Primary security: i. For Working Capital Limits: 1. First parts passu charge on all present and future book debts, stock in trade, except charge on receivables exclusive to term lenders. ii. For Term Loan: 1. Exclusive charge by way of hypothecation on 1229 Axis Bank CRMs (excluding rural) between the Borrower and Axis Bank, with WDV cover of 0.5x. 2. Exclusive charge on 1229 Axis Bank CRM Receivables under Service Provider Agreement between the Borrower and Axis Bank in respect of the deployed CRMs. Minimum gross cashflow cover of Ix to be maintained throughout the currency of the loan. 3. Exclusive charge on Security Deposit and termination amount recoverable if any from Axis Bank under service Provider Agreement executed between Axis Bank and AGS. 4. Irrovcable letter from the Bank confirming that they will remit all flee/charges, termination amounts arising and due to the Borrower under the agreement for the CRMs in designated account with IBL and the arrangement will not be changed without written consent from IBL. 5. DSRA equivalent for 3 months interest to be maintained in the form of lien marked FDR.
7	a. Primary i. Bank Guarantee against 100% backed by Fixed deposit :923040074420867
8	a. The Facility is secured by: i. A first ranking exclusive hypothecation by the Corporate Debtor in favour of the Catalyst Trusteeship Limited ("Catalyst") (Security Trustee holding security interest on behalf of ABCL) over Hypothecated Property I viz. the Identified Assets as further elaborated below: 1. a first ranking exclusive hypothecation by the Corporate Debtor in favour of Catalyst over Hypothecated Property II viz. the Trust and Retention Account ("TRA") and the Debt Service Reserve Account ("DSRA"), as elaborated below. b. Details of Securities available to ABCL: i. Pursuant to execution of financing agreement and in order to secure and create a charge on the Hypothecated Properties, the Corporate Debtor, inter- alia executed a Dead of Hypothecation") in favour of Catalyst, in its capacity as the Security Trustee. As per Clause 3 of the Dead of Hypothecation, the Corporate Debtor future (collectively, the "Hypothecated Properties I"); and caquired and all the estate, benefit, property whatsoever of the Corporate Debtor future (collectively, the "Hypothecated Properties I"); and all the rights, interests, claims, benefits and demands of the Corporate Debtor future (collectively, the "Hypothecated Properties I"). c. The Corporate Debtor of the rights and demands of the Corporate Debtor future (collectively, the "Hypothecated Properties I"). c. The Corporate Debtor of the rights and demands of the Corporate Debtor future (collectively, the "Hypothecated Properties I"). c. The Corporate Debtor had entered into two separate agreements wherein it was to provide various services to its banking client viz. (a) with Kotak Mahindra Bank Limited dated 22.07.2021 and (b) with DPC FIRST Bank Limited dated 93.11.2020 (collectively referred as "Identified Agreements"). Under the Facility Agreement, the Corporate Debtor was to ensure that the Identified Agreements, both present and future are defined as Identified Agreements. The purpose of which a first charge is being created over the cashflows under the Identifie
9	a. Exclusive charge by way of Hypothecation on Bank's ATM and other movable fixed assets which are part of the identified Agreement. b. Exclusive charge on receivable and all bank accounts, cash flow, security deposit, termination payments, etc. pertaining to the identified agreement both present and future, subject to annual cash flow cover.
10	The claim amount for Facility 1 is inter alia secured by the following security created in favour of the Financial Creditor (in its capacity as the security agent): (a) a first ranking and exclasive charge by way of hypothecation by and under the Unattested Deed of Hypothecation dated 30th June, 2020 over the right, tile and interest of the Corporate Debtor over all cash flows and receivables pursuant to the contract entered into between the Corporate Debtor over all cash flows and receivables pursuant to the contract entered into between the Corporate Debtor over all cash flows and receivables pursuant to the contract entered into between the Corporate Debtor over all cash flows under the Unattested Deed of Hypothecation dated 30th June, 2020 over the right, tile and interest of the Corporate Debtor over all amounts lying to the credit of the interest service reserve account opened in accordance with the Facility Agreement 1 in which the interest service reserve amounts are deposited; (d) a first ranking and exclasive charge by way of hypothecation by and under the Deed of Assignment dated of Assignment dat
11	A Accomment of experience or simple control with human quantities (Figure 2) (Moster Agreement Acted 10.11.2022)